

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**

**M/s. HINDUSTAN NEWSPRINT LIMITED**

**RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s. Hindustan Newsprint Limited
2	Date of incorporation of corporate debtor	07.06.1983
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ernakulam
4	Corporate Identity No. of corporate debtor	U21013KL1983GOI003735
5	Address of the registered office and principal office (if any) of corporate debtor	Newsprint Nagar, Mavelloor, Vaikom Taluk, Kottayam, Kerala, India - 686616
6	Insolvency commencement date in respect of corporate debtor	As per NCLT order dated 28.11.2019 in financial creditor petition TIBA/3/KOB/19 (IBA/174/2019 -NCLT Chennai)
7	Estimated date of closure of insolvency resolution process	26.05.2020 (180 days from the Insolvency Commencement date which is 28.11.2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name - CA Vasudevan Navneeth Registration No – IBBI/IPA-001/IP-P01048/2017-2018/11731
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address - No 12, 1st Street, Raghavan Colony, Ashok Nagar, Chennai -600083 Email – navneethv@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address - "Sai Prasad", First Floor, No 11, 12th Avenue, Ashok Nagar, Chennai – 600083 Email – hnllrp@gmail.com
11	Last date for submission of claims	17.12.2019 (14 days from the appointment of the interim resolution professional which is 03.12.2019, date on which copy of order of NCLT, Kochi was received)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Hindustan Newsprint Limited on 28.11.2019.

The creditors of M/s. Hindustan Newsprint Limited, are hereby called upon to submit their claims with proof on or before 17.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date - 04.12.2019  
Place - Chennai

**CA Vasudevan Navneeth**  
**Interim Resolution Professional**